



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 553 of 2002

Applicant(s) ... Sukant Kishore Dehury Respondent(s) ... Union of India

Advocate for Applicant(s) ... M/s. A.K. Hota Advocate for Respondent(s) ...

D. Rath

Amount involved in dispute Rs. 100,00,000/-

13.06.2002 Date of filing of the application

It is ordered that the said application be

admitted and to be heard on 26.06.2002

and the parties are directed to file their

memoranda and reply memorandum on or before

16.06.2002 and the same will be heard

on 26.06.2002. This is to be made

the day of 13.06.2002. This order is made

in the name of the Central Administrative Tribunal

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O/B.D. for Rs.50/- filed
For Registration please

26.6.02
S.O.
Done:
26/6/02

For Answer - Copy
Served.

Bhaw

REGISTER

26/6/2002
Order No. 01 Date: 27.06.2002
Register

Heard the Advocate for the Applicant and Mr. D.N.Mishra, learned Standing Counsel for the Railways. In this case, the Applicant has raised a claim that lands recorded in the name of his father were acquired for construction of Talcher-Sambalpur Railway Link project and that he has made a representation under Annexure-06 dated 09.10.2001

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for an employment in Group 'C' or 'D' post. It is the case of the Applicant that the said representation has not yet received due consideration of the authorities/Respondents.

In the aforesaid premises, this Original Application is disposed-of with direction to the Respondents to consider the grievances of the Applicant, as raised under Annexure-06 dated 09.10.2001, and, while doing so, the Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief to the Applicant as due and admissible under the relevant rules governing the field.

Send copies of this order, along with copies of this Original Application, to the Respondents at the cost of the Applicant. The Applicant/Advocate for the Applicant should file required postages for transmission of the copies of this order and Original Application (by Regd.post with A.D.) by 5th of July, 2002. Upon furnishing the required postages, free copies of this order be given to the Advocate for the Applicant and learned Standing Counsel for the Railways.

MEMBER (JUDICIAL)

Postal requisites filed.
M
5/7/02
The copy of order
of 27/6/02 and O.A. copy
issued to all the depots
by Regd. A.D. Posts.

The same copy of order
issued to the Counsel
for both order.

Am 6/7
S.O.

MP
16/7/02

July 27/6/02